

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/01157/2017**

**Chandigarh, this the 20<sup>th</sup> day of November, 2017**

...

**CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &  
HON'BLE Ms. P. GOPINATH, MEMBER (A)**

Harjinder Kaur aged about 21 years daughter of Sardul Singh resident of Village Sabhra Tehsil Patti, District Tarn Taran (Group C)

**....Applicant**

**(Present: Nemo)**

**VERSUS**

1. U.T. Chandigarh through Home Secretary, U.T. Secretariat, Sector 9, Chandigarh.
2. Inspector General of Police, Chandigarh Administration Police Department, Police Headquarters, Sector 9, Chandigarh.
3. Deputy Inspector General of Police, Chandigarh Administration Police Department, Police Headquarters, Sector 9, Chandigarh.

**....Respondents**

**ORDER (Oral)  
JUSTICE M.S. SULLAR, MEMBER (J)**

1. As is evident from the record, that nemo had appeared on behalf of the applicant on 10.10.2017, when this Original Application (O.A.) was listed for preliminary hearing. Consequently, in the interest of justice, the case was adjourned for today, for arguments.
2. Today, again, as nobody is appearing on behalf of the applicant, to argue the matter, despite repeated calls, so we have no option but to dismiss it in default.
3. Therefore, the instant O.A. is hereby dismissed in default, on account of non-prosecution.

**(P. GOPINATH)  
MEMBER (A)**

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**(JUSTICE M.S. SULLAR)  
MEMBER (J)**

**Dated: 20.11.2017**